

Serial No. Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
9	31.5.95	<p>List Misc. Applications along with Original Application for hearing in its turn.</p> <p style="text-align: right;">8/15 MEMBER (ADMINISTRATIVE)</p>	<p>① MA. 751/94 for appropriate order w/ counters.</p>
10	2-8-95	<p>Adjourned to 3-8-95.</p> <p style="text-align: right;">8/15 MEMBER (ADMN.)</p>	<p>② MA. 372/95 for appropriate order. copy MA. 751/94 not served.</p>
11	3.8.95	<p>Heard Shri B.S. Tripathy, learned counsel for the applicant and Shri Akhaya Mishra, learned Additional Standing Counsel (Central).</p> <p>In this case the respondents say that the applicant has produced a certificate whose genuineness was in doubt, and on verification the same was found to be a non-genuine document. The applicant disputes this and insists that the School Leaving Certificate produced by him is perfectly in order and genuine. In such circumstances, the applicant should, and is advised to, bring this fact to the notice of the C.P.M.G., narrating his version. If any enquiry is held and if the present applicant's version is finally accepted as correct, the question of considering him for any vacancy in near future can arise. At present no cause of action exists or has arisen and no grievance survives.</p> <p>The application is thus disposed of. No costs.</p> <p style="text-align: right;">8/15 MEMBER (ADMINISTRATIVE)</p>	<p>for hearing with MA. 751/94 for appropriate order.</p> <p style="text-align: right;">8/15 11/8 B. each</p>